

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 10**

**IA 1764/2024 in C.P. (IB)/1807(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.04.2024**

**NAME OF THE PARTIES:      BANK OF BARODA VS TOPWORTH**  
**URJA & METALS LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

---

**ORDER**

**IA No. 1764/2024 –**

1. Mr. Gaurav Jain, Advocate appeared for the Applicant.
2. The present application is filed by the Resolution Professional under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 to place on record reconstitution of the CoC as on 08.01.2024.
3. Accordingly, it is taken on record.
4. In view of the aforesaid, **IA No. 1764/2024 is allowed and disposed of.**

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna